

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 08-05-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : IA(CA)/77(CHE)/2024

PETITION NUMBER : CP/128/CHE/2023

NAME OF THE PETITIONER : Shahid Younus Sait

NAME OF THE RESPONDENT(S) : SKS Reorts India Pvt Ltd & 4 Ors

**UNDER SECTION : Sec 242 of CA, 2013 r/w Rule 11 of
NCLT Rules, 201**

ORDER

Ld. Counsel Mr. Pranav Shankar for the Petitioner. Ld. Sr. Counsel Mr. P.H. Arvinth Pandian for the Respondent. Ld. Counsel Mr. V.V. Kathiresan for R4.

In this case the Applicant sought relief of appointing an administrator to manage the affairs of R1 and grant injunction restraining R3 and R5 from managing the affairs of R1.

Case Heard.

Applicant is directed to serve copy of the Application on the Respondent and file AOS.

Reply be filed within two weeks.

Rejoinder, if any, be filed within a week thereafter.

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Meanwhile, R1 company may extend assistance for the Petitioner to visit the company and to be briefed on the financial affairs of the company on a mutually convenient date.

The Counsel for the Applicant sought permission to file rejoinder in the main Company Petition CP/128/CHE/2023. Permitted to file the rejoinder within 2 weeks.

List the Application for hearing on **26.06.2024**.

-Sd-

RAVICHANDRAN RAMASAMY
Member (Technical)

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)

phk